

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(12)

O.A. NO. 537/1993

New Delhi this the 29th October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Jaybir Singh S/O Padam Singh,
R/O Quarter No.55, Tirlokari
Jangpura, Bhogal,
New Delhi-14. ... Applicant

(None for applicant)

-Versus-

1. Union of India through
Director General, Doordarshan,
Mandi House, New Delhi.

2. Director,
Doordarshan Kendra, Delhi,
Aakashvani Bhawan,
Parliament Street,
New Delhi. ... Respondents

(By Shri B. Lall, Advocate)

The application having been heard on 29.10.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Applicant seeks a direction to respondents to
regularise his services. Learned counsel for
respondents submitted that applicant will be granted
work until his case for regularisation is considered
in his turn, under the scheme. We record the
submission and dispose of the application. No costs.

Dated, 29th October, 1996.

R. K. Ahooja
(R. K. Ahooja)
Member(A)

Chettur Sankaran Nair, J.
(Chettur Sankaran Nair, J.)
Chairman

/as/